

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)...../2014
CRLMP No(s). 2459-2460/2014
(Arising out of impugned final judgment and order dated 02/08/2013 in
CRLA No. 4702/2007 and CRLA No. 6109/2007 passed by the High Court of
Judicature at Allahabad)

SURYA NARAYAN MISHRA

Petitioner(s)

VERSUS

STATE OF U.P & ANR.ETC.
(With office report)

Respondent(s)

Date : 07/07/2014 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Mr. Pawan Upadhyay, Adv.
Ms. Anisha Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
Mr. Kaustav Pathak, Adv
Ms. Sharmila Upadhyay, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file Special Leave Petition is
granted.

Delay condoned.

Application seeking exemption from filing
official translation is allowed.

Signature Not Verified
Digitally signed by
Kalyani Gupta
Date: 2014.07.12
16:17:39 IST
Reason:
[KALYANI GUPTA]
COURT MASTER

Issue notice.

[SHARDA KAPOOR]
COURT MASTER